

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:8  
ANSWERED ON:17.02.2006  
IMPLEMENTATION OF NREGA  
Khan Shri Sunil;Krishnadas Shri N.N.

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the detailed methodology and technology adopted or likely to be adopted for implementation and monitoring of National Rural Employment Guarantee Act, 2005 (NREGA);
- (b) whether the Government has announced implementation of the much awaited NREGA;
- (c) if so, the details thereof;
- (d) whether the Government has requested the States to make advance preparations on a massive scale for the implementation of the NREGA;
- (e) if so, the response of the States thereon;
- (f) the name of the districts selected for implementation of NREGA, State-wise;
- (g) the funds allocated to each State;
- (h) the reasons for not implementing NREGA in all districts in the country; and
- (i) the time by which the NREGA is likely to be implemented all over the country?

**Answer**

MINISTER IN THE MINISTRY OF RURAL DEVELOPMENT (DR. RAGHUVANSH PRASAD SINGH)

(a) to (i) : A statement is laid on the Table of the House.

Statement referred to in reply to part

(a) to (i) of Lok Starred Sabha Question 8 to be answered on 17-02-2006

(a) For implementation and monitoring of the National Rural Employment Guarantee Act, detailed operational guidelines have been prepared by Ministry of Rural Development. Copies of the guidelines have been provided to all States where the Act has been made operational. The social audit of the work shall be done by the Gram Sabha as given in Chapter 11 of the operational guidelines.

(b) & (c) 200 districts have been identified for implementation of the NREG Act in the first phase. Notification for implementation of the Act with effect from 2nd February 2006 has been issued in respect of 183 districts. The remaining 17 districts include 3 districts of Jammu and Kashmir, 2 districts of Meghalaya and 12 districts from Maharashtra. The Act does not apply to Jammu & Kashmir in terms of Section 1(2) and the State Government has initiated action for extending the Act to the State of Jammu & Kashmir. In Meghalaya, due to the applicability of Model code of conduct in view of the bye- election to Tura Parliamentary Constituency held on 16th February, the Act would be made applicable after completion of election process. Maharashtra State has its own Employment Guarantee Act for the entire State since 1972. The State Government has decided to amend its own Act so that the entitlements of the workers under the Central Act are ensured in the State Scheme. The central Govt. will share the expenditure in 12 identified districts of Maharashtra as per NREG Act.

(d) & (e) For effective implementation of the National Rural Employment Guarantee Act, States had been requested to make advance preparations. Letters had been sent to the Chief Ministers of the States by Hon'ble Minister of Rural Development in this connection. Secretaries concerned of the respective States were also requested to give instructions to districts to initiate necessary preparatory work so that the Act could be implemented with effect from 2nd February, 2006. The preparations have been done by the States and they are taking further action as necessary under the Act.

(f) List of districts selected for implementation of NREGA in its first phase is placed at Annexure-I.

(g) The funds released under National Food for Work Programme in 150 districts where NFFWP was in force are to be utilized for NREGA in the current financial year. In addition, Rs. 5.35 Crores have been released to each of the newly identified 50 districts for

NREGA. The total funds released to each state including the NFFWP funds are given at Annexure II

(h)&(i) It has been decided to launch NREGA in 200 selected identified districts in the country. The NREG Act will be implemented in the entire country within a period of five years.

#### ANNEXURE – I

##### List of Districts identified for implementation of National Rural Employment Guarantee Act (NREGA) in first Phase

State Identified districts in the States

1 2

Andhra Pradesh Adilabad

Anantpur  
Chittoor  
Cudappah  
Karimnagar  
Khammam  
Mahbubnagar  
Medak  
Nalgonda  
Nizamabad  
Rangareddy  
Vizianagaram  
Warangal

Arunachal Pradesh Upper Subansiri

Assam Bongaigaon

Dhemaji  
Goalpara  
Karbi Anglong  
Kokrajhar  
North Cachar Hills  
North Lakhimpur (Laksha)

Bihar Araria

Aurangabad  
Bhojpur  
Darbhanga  
Gaya  
Jamui  
Jehanabad  
Kaimur (Bhabua)  
Katihar  
Kishanganj  
Lakhisarai  
Madhubani  
Munger  
Muzaffarpur  
Nalanda  
Nawadah  
Patna  
Purnia  
Rohtas  
Samastipur  
Sheohar  
Supaul  
Vaishali

Chhattisgarh Bastar

Bilaspur  
Dantewada  
Dhamtari  
Jashpur  
Kanker  
Kawardha  
Koriya  
Raigarh  
Rajnandgaon  
Sarguja

Gujarat Banaskantha

Dangs  
Dohad  
Narmada  
Panch Mahals  
Sabarkantha

Haryana Mohindergarh

Sirsa

Himachal Pradesh Chamba

Sirmaur

J&K Doda

Kupwara

-  
Poonch  
Jharkahand Bokaro  
Chatra  
Dhanbad  
Dumka  
Garhwa  
Giridih  
Godda  
Gumla  
Hazaribagh  
Jamtara  
Kodarma  
Latehar  
Lohardagga  
Pakaur  
Palamu  
Ranchi  
Sahibganj  
Saraikela  
Simdega  
Pachhim Singhbhum  
Karnataka Bidar  
Chitradurga  
Davanagere  
Gulbarga  
Raichur  
Kerala Palakkad  
Waynad  
Madhya Pradesh Balaghat  
Barwani  
Betul  
Chattarpur  
Dhar  
Dindori  
Jhabua  
Khandwa (East Nimar)  
Mandla  
Satna  
Seoni  
Shahdol  
Sheopur  
Shivpuri  
Siddhi  
Tikamgarh  
Umaria  
West Nimar (Khargone)  
Maharashtra Ahmednagar  
Amravati  
Aurangabad  
Bhandara  
Chandrapur  
Dhule  
Gadchiroli  
Gondya  
Hingoli  
Nanded  
Nandurbar  
Yawatmal  
Manipur Tamenlong  
Meghalaya South Garo Hills  
West Garo Hills  
Mizoram Lawngtlai  
Saiha  
Nagaland Mon  
Orissa Bolangir  
Boudh  
Debagarh  
Dhenkanal  
Gajapati  
Ganjam  
Jharsuguda  
Kalahandi  
Keonjhar  
Koraput  
Malkangiri  
Mayurbhanj  
Nabarangpur  
Nuapada  
Phulbani  
Rayagada  
Sambalpur  
Sonepur  
Sundargarh  
Punjab Hoshiarpur  
Rajasthan Banswara

Dungarpur  
 Jhalawar  
 Karauli  
 Sirohi  
 Udaipur  
 Sikkim North Sikkim  
 Tripura Dhalai  
 Tamil Nadu Dinidigul  
 Nagapattinam  
 Sivagangai  
 South Arcot/Cuddalore  
 Tiruvannamalai  
 Villupuram  
 Uttranchal Chamoli  
 Champawat  
 Tehri Garhwal  
 Uttar Pradesh Azamgarh  
 Banda  
 Barabanki  
 Chandauli  
 Chitrakoot  
 Fatehpur  
 Gorakhpur  
 Hamirpur  
 Hardoi  
 Jalaun  
 Jaunpur  
 Kaushambi  
 Kushinagar  
 Lakhimpur Kheri  
 Lalitpur  
 Mahoba  
 Mirzapur  
 Pratapgarh  
 Raebareli  
 Sitapur  
 Sonebhadra  
 Unnao  
 West Bengal South 24 Parganas  
 Bankura  
 Birbhhum  
 Jalpaiguri  
 Malda  
 Murshidabad  
 Purulia  
 Dakshin Dinajpur  
 Midnapur West  
 Uttar Dinajpur

## ANNEXURE-II

### FUNDS RELEASED UNDER NREGA (INCLUDING NFFWP FUNDS)

Sl. No. Name of the States Total Release (Rs. In lakhs)

1 2 3

1	Andhra Pradesh	24099.78
2	Arunachal Pradesh	450.26
3	Assam	13292.65
4	Bihar	41411.75
5	Chattisgarh	23966.35
6	Gujarat	6026.85
7	Haryana	1030.72
8	Himachal Pradesh	1236.75
9	Jammu & Kashmir	1410.46
10	Jharkhand	44983.7
11	Karnataka	6030.67
12	Kerala	864.59
13	Madhya Pradesh	44676.77
14	Maharashtra	18985.16
15	Manipur	914.78
16	Meghalaya	1469.12
17	Mizoram	772.89
18	Nagaland	532.86
19	Orissa	49265.3
20	Punjab	1221.32
21	Rajasthan	11026.58
22	Sikkim	552.78
23	Tamil Nadu	9272.59
24	Tripura	2604.92
25	Uttranchal	1595.8

26 Uttar Pradesh	23670.61
27 West Bengal	22120.2
Total	353486.21